

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10253 OF 2025

JOGINDER SINGH

APPELLANT(S)

VERSUS

DEBASHIS NANDA

RESPONDENT(S)

WITH

CIVIL APPEAL NO. 9939/2025

O R D E R

1. Heard the learned counsel appearing for the appellants.
2. We find no good reason to interfere with the impugned order dated 02.05.2025 passed by the National Company Law Appellate Tribunal, New Delhi.
3. The appeals are, accordingly, dismissed.
4. Pending application(s), if any, stands disposed of.

.....J.
[J.B.PARDIWALA]

.....J.
[K.V. VISWANATHAN]

New Delhi
22nd August, 2025.

ITEM NO.11

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 10253/2025

JOGINDER SINGH

Appellant(s)

VERSUS

DEBASHIS NANDA

Respondent(s)

FOR ADMISSION

IA No. 189352/2025 - STAY APPLICATION

WITH

C.A. No. 9939/2025 (XVII)

FOR ADMISSION

IA No. 182139/2025 - STAY APPLICATION

Date : 22-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) : Mr. Sudhanshu S Choudhari, Sr. Adv.
Mr. Harish Taneja, Adv.
Mr. Dawneesh Shaktivats, AOR
Ms. Srishti Agrawaal, Adv.
Mr. Himanshi Mehta, Adv.
Ms. Gautami Yadav, Adv.
Mr. Aman Sabir Saifi, Adv.
Mr. Mohd Yasin, Adv.

For Respondent(s) : Mr. Navin Pahwa, Sr. Adv.
Malak Manish Bhatt, Adv.
Ms. Neha Nagpal, Adv.
Mr. Shreyansh Chopra, Adv.

Mr. Sumant Batra, Adv.
Mr. Shashwat Anand, AOR
Mr. Sarthak Bhandari, Adv.

Mr. Rishab Kumar, Adv.
Ms. Riya Kaur Arora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The appeals are dismissed in terms of the signed order, which is placed on the file.
2. Pending application(s), if any, stands disposed of.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)